

THE TIWA AUTONOMOUS COUNCIL (AMENDMENT) BILL, 2025

A BILL

Preamble	Further to amend the Tiwa Autonomous Council Act, 1995. Whereas it is expedient further to amend the Tiwa Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the manner hereinafter appearing ; It is hereby enacted in the Seventy-sixth Year of the Republic of India, as follows :-	Assam Act No. XXV of 1995
Short title, extent and commencement	1. (1) This Act may be called the Tiwa Autonomous Council (Second Amendment) Act, 2025. (2) It shall have the like extent as the principal Act. (3) It shall come into force at once.	
Amendment of section 58	2. In the principal Act, for section 58, the following shall be substituted, namely:- “58. If an elected member is chosen to be a Member of the Parliament or the State Legislature, then at the expiration of fourteen days from the date of the publication in the Gazette of India or in the Official Gazette, as the case may be, of the declaration that he has been so chosen, the seat of such member in the General Council shall become vacant unless he has previously resigned his seat in the Parliament or the State legislature, as the case may be.”	
Amendment of section 61	3. In the principal Act, in section 61, after sub-section (13), the following new sub-section(14) shall be inserted, namely :- “(14) (i) Notwithstanding anything contained anywhere in this Act, the State Government shall not be responsible for any financial transactions of the Autonomous Council except the grants-in-aid. No financial liability shall be vested in the Government for the acts done and contracts entered into by the Autonomous Council. (ii) All bid documents of Request For Proposal (RFPs) or tenders floated by the Autonomous Council shall include a clause that the Government shall not be responsible for the financial liabilities arising out of the contracts entered into by the Autonomous Council. (iii) All procurements of the Autonomous Council which are fully or partially funded from the State budgetary grants shall be within the framework of the Assam Public Procurement Act, 2017 and the rules made thereunder. (iv) All the rules and regulations applicable for the Public Financial Management in the Government shall be equally applicable for the Autonomous Council.”	Assam Act No XXIV of 2017

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CHECKED BY THE
LEGISLATIVE DEPARTMENT
ON 02.09.2025